

**THE HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE**

**M.Cr.C. No.22833 of 2020**  
*(Mukesh vs. State of MP)*

**Indore, dated : 31.07.2020**

Shri Virendra Sharma, learned counsel for the applicant is present in person through Video Conferencing.

Shri Pranay Joshi, learned Public Prosecutor for the non-applicant – State is present in person through Video Conferencing.

**ORDER**

Heard.

This first application under Section 439 of Cr.P.C. for grant of bail has been filed by the applicant – Mukesh S/o Punamchand, who is implicated in Crime No.378/2010 registered at Police Station – Nagda, District – Ujjain for the offence punishable under Sections 325, 294 and 506-II of IPC.

Case diary is not available. However, this matter pertains to bail jump. The applicant had jumped bail for a period of four years.

Learned counsel for the applicant submits that applicant is accused of offence under Section 325 of IPC which is a bailable offence and the reason assigned is that he had gone to do labour work.

On the other hand, learned Public Prosecutor for the State has opposed the bail application.

On due consideration of the aforesaid and looking to the fact that applicant is in jail since June, 2020, without expressing any opinion on the merits of the case, I allow the bail application

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and it is directed that the applicant – **Mukesh** shall be released on bail subject to his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty thousand only)** with **one local surety** in the like amount to the satisfaction of the concerned Trial Court/Committal Court with a direction that he will cooperate in trial and present himself regularly before the Trial Court on each and every date of hearing fixed by the Court concerned in this behalf, failing which this order shall automatically come to an end without reference to this Court.

A copy of this order be sent to the Court concerned for compliance.

M.Cr.C. No.22833/2020 is allowed and stands disposed of.

Certified copy as per rules.

**(Shailendra Shukla)**  
**Judge**

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